

(ख) एक विवरण सदन के पटल पर रख दिया गया है।

(ग) और (घ). निर्वाचन याचिकाओं को कम से कम समय में निबटाने का उप-बन्ध लोक प्रतिनिधित्व अधिनियम, १९५१ की धारा ६० (६) में पहले से ही मौजूद है। निर्वाचन आयोग इस धारा के उपबन्धों की ओर निर्वाचन न्यायाधिकरण का ध्यान विशेष रूप से आकर्षित करता है और इसके अनुसार यह आवश्यक है कि निर्वाचन याचिकाओं को छँ मास के अन्दर ही निबटाने का प्रयास किया जाये।

#### Use of Radio Isotopes in Bhilai Steel Plant

\*122. { Shri Surendranath Dwivedy;  
Shri P. C. Borooah:

Will the Minister of Steel and Heavy Industries be pleased to state:

(a) whether it is a fact that Radio-active isotopes are being used in the Bhilai Steel Works for controlling various production processes;

(b) if so, since when they are being used;

(c) whether Government propose to use them in other two steel plants also viz., 'Rourkela' and 'Durgapur'; and

(d) if so, from what date?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam):

(a) and (b).—Yes, Sir, since January 1962.

(c) and (d). It is a matter of production technology and Radioactive isotopes will be adopted in other Steel Plants to the extent they prove useful.

#### Kolar Gold Mines

\*124. Shri Hanumanthaiya: Will the Minister of Finance be pleased to state:

(a) the loss Government of India is likely to sustain annually after they

take over the Kolar Gold Field Mines from the Government of Mysore; and

(b) the loss Government of Mysore was sustaining annually after they nationalised the Mines?

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat):

(a) If gold produced in the mines were to be sold in the open market, Government would not lose but make a profit. Government has, however, decided to keep the gold in official reserves.

(b) After nationalisation of the mines, the State Government used to sell the gold in the market upto June 1958. After this it is being taken over by the Central Government at the international parity value, but the State Government is being paid, in addition, a grant to avoid any dislocation to their finances. The State Government have not been incurring any losses as a result of this arrangement.

#### Sangeet Natak Akademi

\*125. Shri E. Madhusudan Rao: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) the further development in regard to the alleged embezzlement case against the Secretary of Sangeet Natak Akademi; and

(b) whether any steps have been taken to realise the said amount from the Secretary and other officials involved in the matter?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) The case is still under trial in a Delhi Court.

(b) Any action in this regard will depend upon the verdict of the Court